

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 154036/2019,15918/2020, in Petition(s) for Special Leave to Appeal (C) No(s). 12135/2018

LALTA (DIED) THROUGH LEGAL HEIRS & ORS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

IA No. 154036/2019 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 15918/2020 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 05-07-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
[IN CHAMBER]

For Petitioner(s)

Mr. S. K. Verma, AOR

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR
Mr. Anurag Tomar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to Ld. counsel for the petitioner to serve the respondent nos.9.1 and 9.2.

Application(s) for deletion of respondent nos. 1 and 2 are allowed. Respondent nos. 1 and 2 permitted to be deleted from the array of the parties at the risk of the petitioner.

(BABITA PANDEY)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER